

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 871 of 1998

New Delhi, dated this the 23rd September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/o

1. Zafar Khan
S/o Shri Zakir Khan
 2. Aslam Khan
S/o Shri Ali Daraj Khan
 3. Sagir Ahmed
S/o Shri Rahmat Hussain
 4. Yogesh Kumar,
S/o Shri Om Parkash,
 5. Iqrar Ahmed,
S/o Shri Masum Ali
 6. Raju Hussain,
S/o Shri Razid Hussain. Applicants
- All are Railway Parcel Porters
under Chief Parcel Supdt., Northern Railway,
Bareilly Jn.
(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
The Secretary,
Ministry of Railway (Railway Board),
Rail Bhawan, New Delhi.
 2. The General Manager,
Northern Railway, Baroda House,
New Delhi.
 3. The Divl. Railway Manager,
Northern Railway, Muradabad Div.
Muradabad.
 4. The Secretary,
Jan Sewak Sehkari Shram Samvida Samiti Ltd.
47, Jawahar Nagar,
Muradabad. Respondents
- (None appeared)
- A

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ORDER (Oral)BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks the benefit of the Hon'ble Supreme Court's judgment dated 9.5.95 in WP(C)-507/92 National Federation of Rly. Porters, Vendors & Bearers Vs. UOI & Ors. 1995 (2) SLR 709.

2. I have heard applicant's counsel Shri Yogesh Sharma. None appeared for respondents.

3. Shri Sharma states that applicant's representation dated 1.12.97 (Ann. A-8) still remain undisposed of by respondents.

4. If so this O.A. is disposed of with a direction to respondents to dispose of the aforesaid representation of the applicant dated 1.12.97 in accordance with rules and instructions on the subject, as well as judicial pronouncements to the extent that the same are applicable to the present case, under intimation to applicant within three months from the date of receipt of a copy of this order. No costs.

5. Later, Respondents' counsel Mr. Sunita Rao appeared.

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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